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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 115/2023**

Dr. Atul Sheth & Ors.

... Applicant

v.

The Guhagar Nagar Panchayat & Ors.

... Respondents

AFFIDAVIT BY THE DISTRICT COLLECTOR RATNAGIRI



I, Devendar Singh, working as Collector Ratnagiri, do hereby state on solemn affirmation as under –

1. At the outset I tender unconditional apology that The District Joint Commissioner, Municipal Administration, Collector Office, Ratnagiri on behalf of me for not being able to participate for hearing on 19/10/2023 through Video Conferencing due to network connection error. There was no intention to dishonour the notice of the Hon'ble Tribunal.
2. The District Collector, Ratnagiri is party respondent to the present case. Vide order dated 01-09-2023, Hon'ble Tribunal had constituted a joint committee of 1) The Guhagar Nagarpanchyat, Guhagar 2) The District Collector, Ratnagiri & 3) The Maharashtra Pollution Control Board (MPCB).
3. The District Joint Commissioner, Municipal Administration, Collector Office, Ratnagiri on behalf of Member, The District Collector, Ratnagiri had participated in the joint committee exercise and attend the site visit.

BEFORE ME

Adv. Samruddhi S. Mayekar
Notary Govt. of India
Tal. Dist. Ratnagiri (Mah.)
Regn. No. 19340

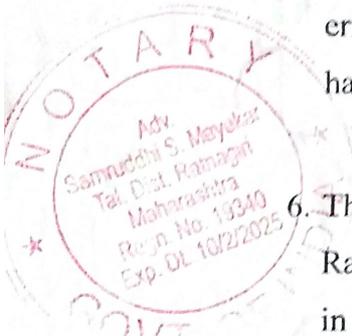
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4. There are many court appointed committees in which Member, The District Collector, Ratnagiri is nominated to participate in the committee exercise and we have The District Joint Commissioner, Municipal Administration for the The District Collector, Ratnagiri who can be nominated for the said exercises.
5. This is the first instance, where on behalf of Member, The District Collector, Ratnagiri, The District Joint Commissioner, Municipal Administration, Collector Office, Ratnagiri couldn't participate for hearing on 19/10/2023 through Video Conferencing due to network connection error. He is punctual and participates in all joint committee exercises wherein have been included by the Hon'ble Court's directions for submission of committee reports. I sincerely regret for inadvertent error caused in the present matter and I undertake that such incidence won't happen again.
6. The District Joint Commissioner, Municipal Administration, Collector Office, Ratnagiri on behalf of Member, The District Collector, Ratnagiri will participate in the joint committee exercise and written reply is being filed separately which may kindly be considered.
7. It is humbly submitted that this Affidavit may kindly be considered as compliance towards Hon'ble Tribunal's order dated 21-10-2023, and no coercive measures may kindly be not taken.



Ratnagiri

Date 24 NOV 2023

Deponent

BEFORE ME

Adv. Samrudhi S. Mayekar
 Notary Govt. of India
 Tal. Dist. Ratnagiri (Mah.)
 Regn. No. 19340



M. Devendar Singh
 The District Collector, Ratnagiri



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